The Tamil Nadu Universities Laws (Amendment) Act, 2024

Act No. 8 of 2024

Amendments appended: 10 of 2024, 16 of 2025

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The following Act of the Tamil Nadu Legislative Assembly received the assent of the Governor on the 1st March 2024 and is hereby published for general information:—

ACT No. 8 OF 2024.

An Act further to amend the Tamil Nadu Universities Laws.

BE it enacted by the Legislative Assembly of the State of Tamil Nadu in the Seventy-fifth Year of the Republic of India as follows:—

PART-I.

PRELIMINARY.

Short title and commencement.

1. (1) This Act may be called the Tamil Nadu Universities Laws (Amendment) Act, 2024.

(2) It shall come into force at once.

PART-II.

AMENDMENT TO THE BHARATHIAR UNIVERSITY ACT, 1981.

Amendment of section 14.

Tamil Nadu Act 1 of 1982.

2. In section 14 of the Bharathiar University Act, 1981, in sub-section (1), in the proviso to clause (ii), for the expression "fifty-eight years", the expression "sixty years" shall be substituted.

PART-III.

AMENDMENT TO THE BHARATHIDASAN UNIVERSITY ACT, 1981.

Amendment of section 14.

Tamil Nadu Act 2 of 1982.

3. In section 14 of the Bharathidasan University Act, 1981, in sub-section (1), in the proviso to clause (ii), for the expression "fifty-eight years", the expression "sixty years" shall be substituted.

PART – IV.

AMENDMENT TO THE ALAGAPPA UNIVERSITY ACT, 1985.

Amendment of section 15.

Tamil Nadu Act 23 of 1985.

4. In section 15 of the Alagappa University Act, 1985, in the second proviso to sub-section (3), for the expression "fifty-eight years", the expression "sixty years" shall be substituted.

PART – V.

AMENDMENT TO THE MANONMANIAM SUNDARANAR UNIVERSITY ACT, 1990.

Amendment of section 13.

5. In section 13 of the Manonmaniam Sundaranar University Act, 1990, in sub-section (1), in the proviso to clause (ii), for the expression "fifty-eight years", the expression "sixty years" shall be substituted. Tamil Nadu Act 31 of 1990.

PART – VI.

AMENDMENT TO THE PERIYAR UNIVERSITY ACT, 1997.

Amendment of section 14.

6. In section 14 of the Periyar University Act, 1997, in sub-section (1), in the proviso to clause (ii), for the expression "fifty-eight years", the expression "sixty years" shall be substituted. Tamil Nadu Act 45 of 1997.

PART – VII.

AMENDMENT TO THE TAMIL NADU OPEN UNIVERSITY ACT, 2002.

Amendment of section 13.

7. In section 13 of the Tamil Nadu Open University Act, 2002, in sub-section (1), for the proviso to clause (b), the following proviso shall be substituted, namely : – Tamil Nadu Act 27 of 2002.

"Provided that the Registrar shall retire on attaining the age of sixty years or on the expiry of the period specified in this clause, whichever is earlier;".

PART – VIII.

AMENDMENT TO THE THIRUVALLUVAR UNIVERSITY ACT, 2002.

Amendment of section 14.

8. In section 14 of the Thiruvalluvar University Act, 2002, in sub-section (1), for the proviso to clause (ii), the following proviso shall be substituted, namely : – Tamil Nadu Act 32 of 2002.

"Provided that the Registrar shall retire on attaining the age of sixty years or on the expiry of the period specified in this clause, whichever is earlier;".

PART – IX.

AMENDMENT TO THE TAMIL NADU TEACHERS EDUCATION UNIVERSITY ACT, 2008.

Amendment of section 12.

9. In section 12 of the Tamil Nadu Teachers Education University Act, 2008, in sub-section (1), for the proviso to clause (b), the following proviso shall be substituted, namely : – Tamil Nadu Act 33 of 2008.

"Provided that the Registrar shall retire on attaining the age of sixty years or on the expiry of the period specified in this clause, whichever is earlier;".

(By order of the Governor)

S. GEORGE ALEXANDER,
Secretary to Government,
Law Department.

The following Act of the Tamil Nadu Legislative Assembly received the assent of the President on the 18th February 2024 and is hereby published for general information:—

ACT No. 10 OF 2024.

A Act further to amend the Tamil Nadu Universities Laws.

BE it enacted by the Legislative Assembly of the State of Tamil Nadu in the Seventy third Year of the Republic of India as follows:—

PART-I.

PRELIMINARY.

Short title and commencement.

1. (1) This Act may be called the Tamil Nadu Universities Laws (Second Amendment) Act, 2022.

(2) It shall come into force at once.

PART-II.

AMENDMENTS TO THE MADURAI-KAMARAJ UNIVERSITY ACT, 1965.

Amendment of section 10.

2. In section 10 of the Madurai – Kamaraj University Act, 1965 (hereafter in this Part referred to as the 1965 Act), in sub-section (1), for the expression "Education", the expression "Higher Education" shall be substituted. Tamil Nadu Act 33 of 1965.

Amendment of section 19.

3. In section 19 of the 1965 Act,—

(1) in clause (a), under the heading "Class I—*Ex-Officio* Members.",—

(i) in item (1), for the expression "Education;", the expression "Higher Education;" shall be substituted;

(ii) item (1-AAA), shall be renumbered as item (1-AAAA), and before item (1-AAAA) as so renumbered, the following item shall be inserted, namely:—

"(1-AAA) The Secretary to Government in-charge of Finance;";

(2) in clause (aa),—

(i) for the expression "Education", the expression "Higher Education" shall be substituted;

(ii) after the expression "the Secretary to Government in-charge of Law", the expression "or the Secretary to Government in-charge of Finance" shall be inserted.

PART-III.

AMENDMENT TO THE ANNA UNIVERSITY ACT, 1978.

Tamil Nadu Act 30 of 1978.

4. In section 17 of the Anna University Act, 1978,— Amendment of section 17.

(1) in sub-section (2), under the heading "Class I–*Ex-Officio* Members.", after item (d), the following item shall be inserted, namely:—

"(dd) The Secretary to Government, in-charge of Finance;";

(2) in sub-section (4), in clause (i), after the expression "the Secretary to Government, in-charge of Law", the expression "or the Secretary to Government in-charge of Finance" shall be inserted.

PART-IV.

AMENDMENTS TO THE BHARATHIAR UNIVERSITY ACT, 1981.

Tamil Nadu Act 1 of 1982.

5. In section 11 of the Bharathiar University Act, 1981 (hereafter in this Part referred to as Tamil Nadu Act 1 of 1982), in sub-section (1), for the expression "Education" the expression "Higher Education" shall be substituted. Amendment of section 11.

6. In section 24 of Tamil Nadu Act 1 of 1982,— Amendment of section 24.

(1) in clause (b), under the heading "Class I—*Ex-Officio* Members.",—

(i) in item (1), for the expression "Education;", the expression "Higher Education;" shall be substituted;

(ii) after item (1-AA), the following item shall be inserted, namely:—

"(1-AAA) The Secretary to Government in-charge of Finance;";

(2) in clause (d),—

(i) for the expression "Education", the expression "Higher Education" shall be substituted;

(ii) after the expression "the Secretary to Government in-charge of Law", the expression "or the Secretary to Government in-charge of Finance" shall be inserted.

7. In section 32 of Tamil Nadu Act 1 of 1982, in sub-section (1), in item (iii), for the expression "Education;", the expression "Higher Education;" shall be substituted. Amendment of section 32.

PART-V.

AMENDMENTS TO THE BHARATHIDASAN UNIVERSITY ACT, 1981.

Tamil Nadu Act 2 of 1982.

8. In section 11 of the Bharathidasan University Act, 1981(hereafter in this Part referred to as Tamil Nadu Act 2 of 1982), in sub-section (1), for the expression "Education", the expression "Higher Education" shall be substituted. Amendment of section 11.

Amendment of section 24.

9. In section 24 of Tamil Nadu Act 2 of 1982, —

(1) in clause (b), under the heading "Class I—*Ex-officio* Members.",—

(i) in item (1), for the expression "Education;", the expression "Higher Education;" shall be substituted;

(ii) after item (1-AA), the following item shall be inserted, namely:—

"(1-AAA) The Secretary to Government in-charge of Finance;";

(2) in clause (d),—

(i) for the expression "Education", the expression "Higher Education" shall be substituted;

(ii) after the expression "the Secretary to Government in-charge of Law", the expression "or the Secretary to Government in-charge of Finance" shall be inserted.

Amendment of section 32.

10. In section 32 of Tamil Nadu Act 2 of 1982, in sub-section (1), in item (iii), for the expression "Education;", the expression "Higher Education;" shall be substituted.

PART-VI.

AMENDMENTS TO THE MOTHER TERESA WOMEN'S UNIVERSITY ACT, 1984.

Amendment of section 11.

11. In section 11 of the Mother Teresa Women's University Act, 1984 (hereafter in this Part referred to as the 1984 Act), in sub-section (1), for the expression "Education", the expression "Higher Education" shall be substituted. Tamil Nadu Act 15 of 1984.

Amendment of section 20.

12. In section 20 of the 1984 Act, —

(1) in clause (a), under the heading "Class I—*Ex-officio* Members", in item (4), for the expression "Education;", the expression "Higher Education;" shall be substituted;

(2) in clause (b), for the expression, "Education" the expression, "Higher Education" shall be substituted.

Amendment of section 23.

13. In section 23 of the 1984 Act, —

(1) in clause (b), under the heading "Class I—*Ex-officio* Members.", in item (1), for the expression "Education;", the expression "Higher Education;" shall be substituted;

(2) in clause (d), for the expression "Education", the expression "Higher Education" shall be substituted.

Amendment of section 31.

14. In section 31 of the 1984 Act, in sub-section (1), in item (c), for the expression "Education;", the expression "Higher Education;" shall be substituted.

PART-VII.

AMENDMENTS TO THE ALAGAPPA UNIVERSITY ACT, 1985.

Tamil Nadu Act 23 of 1985.

15. In section 12 of the Alagappa University Act, 1985 (hereafter in this Part referred to as the 1985 Act), in sub-section (1), for the expression "Education", the expression "Higher Education" shall be substituted. Amendment of section 12.

16. In section 21 of the 1985 Act,— Amendment of section 21.

(1) in clause (a), under the heading "Class I—*Ex-officio* Members.", in item (4), for the expression "Education;", the expression "Higher Education;" shall be substituted;

(2) in clause (b), in sub-clause (i), for the expression "Education", the expression "Higher Education" shall be substituted.

17. In section 25 of the 1985 Act,— Amendment of section 25.

(1) in clause (b), under the heading "Class II — *Ex-officio* Members",—

(i) in item (1), for the expression "Education;", the expression "Higher Education;" shall be substituted;

(ii) after item (2-A), the following item shall be inserted, namely:—

"(2-AA) The Secretary to Government in-charge of Finance;";

(2) in clause (d),in sub-clause (i),—

(i) for the expression "Education", the expression "Higher Education" shall be substituted;

(ii) after the expression "the Secretary to Government in-charge of Law", the expression "or the Secretary to Government in-charge of Finance" shall be inserted.

18. In section 33 of the 1985 Act, in sub-section (1), in item (iii), for the expression "Education;" the expression "Higher Education;" shall be substituted. Amendment of section 33.

PART-VIII.

AMENDMENTS TO THE MANONMANIAM SUNDARANAR UNIVERSITY ACT, 1990.

Tamil Nadu Act 31 of 1990.

19. In section 10 of the Manonmaniam Sundaranar University Act, 1990 (hereafter in this Part referred to as the 1990 Act), in sub-section (1), for the expression "Education", the expression "Higher Education" shall be substituted. Amendment of section 10.

20. In section 23 of the 1990 Act,— Amendment of section 23.

(1) in clause (b), under the heading "Class I—*Ex-officio* Members.",—

(i) in item (1), for the expression "Education;", the expression "Higher Education;" shall be substituted;

(ii) after item (3), the following item shall be inserted, namely:—

"(3-A) The Secretary to Government in-charge of Finance;";

(2) in clause (d),—

(i) for the expression "Education", the expression "Higher Education" shall be substituted;

(ii) after the expression "the Secretary to Government in-charge of Law", the expression "or the Secretary to Government in-charge of Finance" shall be inserted.

Amendment of section 31.

21. In section 31 of the 1990 Act, in sub-section (1), in item (iii), for the expression "Education;" the expression "Higher Education;" shall be substituted.

PART-IX.

AMENDMENTS TO THE PERIYAR UNIVERSITY ACT, 1997.

Amendment of section 11.

22. In section 11 of the Periyar University Act, 1997 (hereafter in this Part referred to as the 1997 Act), in sub-section (1), for the expression "Education", the expression "Higher Education" shall be substituted. Tamil Nadu Act 45 of 1997.

Amendment of section 24.

23. In section 24 of the 1997 Act,—

(1) in clause (b), under the heading "Class I—*Ex-officio* Members.", after item (3), the following item shall be inserted, namely:—

"(3-A) The Secretary to Government in-charge of Finance;";

(2) in clause (d), after the expression "the Secretary to Government, in-charge of Law", the expression "or the Secretary to Government, in-charge of Finance" shall be inserted.

PART-X.

AMENDMENTS TO THE TAMIL NADU OPEN UNIVERSITY ACT, 2002.

Amendment of section 9.

24. In section 9 of the Tamil Nadu Open University Act, 2002 (hereafter in this Part referred to as Tamil Nadu Act 27 of 2002), in sub-section (1), for the expression "Education", the expression "Higher Education" shall be substituted. Tamil Nadu Act 27 of 2002.

Amendment of section 20.

25. In section 20 of Tamil Nadu Act 27 of 2002,—

(1) in sub-section (2), under the heading "Class I—*Ex-officio* members.", after item (a), the following item shall be inserted, namely:—

"(aa) The Secretary to Government in-charge of Finance;";

(2) after sub-section (2), the following sub-section shall be inserted, namely:—

"(2-A) In case the Secretary to Government in-charge of Finance, is unable to attend the meetings of the Syndicate, for any reason, he may depute any officer of his department, not below the rank of Deputy Secretary to Government to attend the meetings. The officer so deputed shall have the right to take part in the discussions of the meeting and shall have the right to vote.".

PART–XI.

AMENDMENTS TO THE THIRUVALLUVAR UNIVERSITY ACT, 2002.

Tamil Nadu Act 32 of 2002.

Amendment of section 11.

26. In section 11 of the Thiruvalluvar University Act, 2002 (hereafter in this Part referred to as Tamil Nadu Act 32 of 2002), in sub-section (1), for the expression "Education", the expression "Higher Education" shall be substituted.

Amendment of section 23.

27. In section 23 of Tamil Nadu Act 32 of 2002,—

(1) in clause (b), after item (1), the following item shall be inserted, namely:—

"(1-A) The Secretary to Government in-charge of Finance;";

(2) after clause (c), the following clause shall be inserted, namely:—

"(cc) In case the Secretary to Government in-charge of Finance, is unable to attend the meetings of the Syndicate, for any reason, he may depute any officer of his department, not below the rank of Deputy Secretary to Government to attend the meetings. The officer so deputed shall have the right to take part in the discussions of the meeting and shall have the right to vote.".

PART–XII.

AMENDMENT TO THE ANNAMALAI UNIVERSITY ACT, 2013.

Tamil Nadu Act 20 of 2013.

Amendment of section 19.

28. In section 19 of the Annamalai University Act, 2013,—

(1) in sub-section (2), under the heading "Class I–*Ex-officio* Members.", after item (c), the following item shall be inserted, namely:—

"(cc) The Secretary to Government, in-charge of Finance;";

(2) in sub-section (4), in clause (a), after the expression "the Secretary to Government in-charge of Law", the expression "or the Secretary to Government in-charge of Finance" shall be inserted.

(By order of the Governor)

S. GEORGE ALEXANDER,
Secretary to Government,
Law Department.

The following Act of the Tamil Nadu Legislative Assembly is deemed to have received the assent of the Governor on the 18th November 2023, pursuant to the Judgment of the Hon'ble Supreme Court of India, made under Article 142 of the Constitution of India in WRIT PETITION (CIVIL) No. 1239 of 2023 titled "THE STATE OF TAMIL NADU Vs THE GOVERNOR OF TAMIL NADU & ANOTHER", dated the 8th April 2025 and is hereby published for general information:-

ACT No. 16 of 2025.

An Act further to ament the Tamil Nadu Universities Laws.

BE it enacted by the Legislative Assembly of the State of Tamil Nadu in the Seventy-third Year of the Republic of India as follows:—

PART- I.

PRELIMINARY

Short title and commence-ment.

1. (1) This Act may be called the Tamil Nadu Universities Laws (Amendment) Act, 2022.

(2) It shall come into force at once.

PART-II.

AMENDMENTS TO THE MADURAI-KAMARAJ UNIVERSITY ACT, 1965.

Tamil Nadu Act 33 of 1965.

Amendment of section 11.

2. In section 11 of the Madurai-Kamaraj University Act, 1965 (hereafter in this Part referred to as Tamil Nadu Act 33 of 1965),—

(1) in sub-section (1),—

(i) for the expression "Chancellor", the expression "Government" shall be substituted;

(ii) in the proviso, for the expressions "Chancellor" and "he", the expressions "Government" and "they" shall, respectively, be substituted;

(2) in sub-section (2-D), for the expression "Chancellor", occurring in three places, the expression "Government" shall be substituted.

Insertion of new section 11-A.

3. After section 11 of the 1965 Act, the following section shall be inserted, namely:—

"**11-A. Removal of Vice-Chancellor.—**The Vice-Chancellor shall not be removed from his office except by an order of the Government passed on the ground of wilful omission or refusal to carry out the provisions of this Act or abuse of the powers vested in him. In a case where it is proposed to remove the Vice-Chancellor, the Government shall order an inquiry by such a person who is or has been,—

(i) a Judge of the High Court; or

(ii) an officer of the Government, not below the rank of Chief Secretary to Government,

in which the Vice-Chancellor shall be given an opportunity to make a representation. On consideration of the inquiry report, the Vice-Chancellor shall be furnished a copy of the inquiry report and called upon to submit his further representation, if any thereon, before making an order of removal.".

PART-III.

AMENDMENTS TO THE ANNA UNIVERSITY ACT, 1978.

Amendment of section 11

4. In section 11 of the Anna University Act, 1978 (hereafter in this Part referred to as Tamil Nadu Act 30 of 1978.),— Tamil Nadu Act 30 of 1978.

(1) in sub-section (1),—

(i) for the expression “Chancellor”, the expression “Government” shall be substituted;

(ii) in the proviso, for the expressions “Chancellor” and “he”, the expressions “Government” and “they” shall, respectively, be substituted;

(2) in sub-section (2-D), for the expression “Chancellor”, occurring in three places, the expression “Government” shall be substituted;

(3) in the first proviso to sub-section (3), for the expression “Chancellor”, the expression “Government” shall be substituted;

(4) sub-sections (4-A) and (4-B) shall be omitted.

Insertion of new section 11-A.

5. After section 11 of the 1978 Act, the following section shall be inserted, namely:—

“**11-A. Removal of Vice-Chancellor.—**The Vice-Chancellor shall not be removed from his office except by an order of the Government passed on the ground of wilful omission or refusal to carry out the provisions of this Act or abuse of the powers vested in him. In a case where it is proposed to remove the Vice-Chancellor, the Government shall order an inquiry by such a person who is or has been,—

(i) a Judge of the High Court; or

(ii) an officer of the Government, not below the rank of Chief Secretary to Government,

in which the Vice-Chancellor shall be given an opportunity to make a representation. On consideration of the inquiry report, the Vice-Chancellor shall be furnished a copy of the inquiry report and called upon to submit his further representation, if any thereon, before making an order of removal.”.

PART-IV.

AMENDMENTS TO THE BHARATHIAR UNIVERSITY ACT, 1981

Amendment of section 12.

6. In section 12 of the Bharathiar University Act, 1981 (hereafter in this Part referred to as Tamil Nadu Act 1 of 1982),— Tamil Nadu Act 1 of 1982.

(1) in sub-section (1),—

(i) for the expression “Chancellor”, the expression “Government” shall be substituted;

(ii) in the proviso, for the expressions “Chancellor” and “he”, the expressions “Government” and “they” shall, respectively, be substituted;

(2) in sub-section (2-D), for the expression “Chancellor”, occurring in three places, the expression “Government” shall be substituted;

(3) in the second proviso to sub-section (3), in clauses (a) and (b), for the expression “Chancellor”, the expression “Government” shall be substituted.

Insertion of new section 12-A.

7. After section 12 of Tamil Nadu Act 1 of 1982, the following section shall be inserted, namely:—

"**12-A. Removal of Vice-Chancellor.—** The Vice-Chancellor shall not be removed from his office except by an order of the Government passed on the ground of wilful omission or refusal to carry out the provisions of this Act or abuse of the powers vested in him. In a case where it is proposed to remove the Vice-Chancellor, the Government shall order an inquiry by such a person who is or has been,—

(i) a Judge of the High Court; or

(ii) an officer of the Government, not below the rank of Chief Secretary to Government,

in which the Vice-Chancellor shall be given an opportunity to make a representation. On consideration of the inquiry report, the Vice-Chancellor shall be furnished a copy of the inquiry report and called upon to submit his further representation, if any thereon, before making an order of removal.".

PART-V.

AMENDMENTS TO THE BHARATHIDASAN UNIVERSITY ACT, 1981

Tamil Nadu Act 2 of 1982.

Amendment of section 12.

8. In section 12 of the Bharathidasan University Act, 1981 (hereafter in this Part referred to as Tamil Nadu Act 2 of 1982),—

(1) in sub-section (1),—

(i) for the expression "Chancellor", the expression "Government" shall be substituted;

(ii) in the proviso, for the expressions "Chancellor" and "he", the expressions "Government" and "they" shall, respectively, be substituted;

(2) in sub-section (2-D), for the expression "Chancellor", occurring in three places, the expression "Government" shall be substituted;

(3) in the second proviso to sub-section (3), in clauses (a) and (b), for the expression "Chancellor", the expression "Government" shall be substituted.

Insertion of new section 12-A.

9. After section 12 of Tamil Nadu Act 2 of 1982, the following section shall be inserted, namely:—

"**12-A. Removal of Vice-Chancellor.—**The Vice-Chancellor shall not be removed from his office except by an order of the Government passed on the ground of wilful omission or refusal to carry out the provisions of this Act or abuse of the powers vested in him. In a case where it is proposed to remove the Vice-Chancellor, the Government shall order an inquiry by such a person who is or has been, —

(i) a Judge of the High Court; or

(ii) an officer of the Government, not below the rank of Chief Secretary to Government,

in which the Vice-Chancellor shall be given an opportunity to make a representation. On consideration of the inquiry report, the Vice-Chancellor shall be furnished a copy of the inquiry report and called upon to submit his further representation, if any thereon, before making an order of removal.".

PART-VI.

AMENDMENTS TO THE MOTHER TERESA WOMEN'S UNIVERSITY ACT, 1984.

Tamil Nadu Act 15 of 1984.

Amendment of section 12.

10. In section 12 of the Mother Teresa Women's University Act, 1984 (hereafter in this Part referred to as Tamil Nadu Act 15 of 1984),—

(1) in sub-section (1),—

(i) for the expression "Chancellor", the expression "Government" shall be substituted;

(ii) in the proviso, for the expressions “Chancellor” and “he”, the expressions “Government” and “they” shall, respectively, be substituted;

(2) in sub-section (2-D), for the expression “Chancellor”, occurring in three places, the expression “Government” shall be substituted;

(3) in the second proviso to sub-section (3), in clauses (a) and (b), for the expression “Chancellor”, the expression “Government” shall be substituted.

Insertion of new section 12-A.

11. After section 12 of the 1984 Act, the following section shall be inserted, namely:—

“**12-A. Removal of Vice-Chancellor.—** The Vice-Chancellor shall not be removed from his office except by an order of the Government passed on the ground of wilful omission or refusal to carry out the provisions of this Act or abuse of the powers vested in him. In a case where it is proposed to remove the Vice-Chancellor, the Government shall order an inquiry by such a person who is or has been,—

(i) a Judge of the High Court; or

(ii) an officer of the Government, not below the rank of Chief Secretary to Government,

in which the Vice-Chancellor shall be given an opportunity to make a representation. On consideration of the inquiry report, the Vice-Chancellor shall be furnished a copy of the inquiry report and called upon to submit his further representation, if any thereon, before making an order of removal.”.

PART-VII.

AMENDMENTS TO THE ALAGAPPA UNIVERSITY ACT, 1985.

Amendment of section 13.

12. In section 13 of the Alagappa University Act, 1985 (hereafter in this Part referred to as Tamil Nadu Act 23 of 1985.),— Tamil Nadu Act 23 of 1985.

(1) in sub-section (1),—

(i) for the expression “Chancellor”, the expression “Government” shall be substituted;

(ii) in the proviso, for the expressions “Chancellor” and “he”, the expressions “Government” and “they” shall, respectively, be substituted;

(2) in sub-section (2-D), for the expression “Chancellor”, occurring in three places, the expression “Government” shall be substituted;

(3) in the second proviso to sub-section (3), in clauses (a) and (b), for the expression “Chancellor”, the expression “Government” shall be substituted.

Insertion of new section 13-A.

13. After section 13 of the 1985 Act, the following section shall be inserted, namely:—

“**13-A. Removal of Vice-Chancellor.—** The Vice-Chancellor shall not be removed from his office except by an order of the Government passed on the ground of wilful omission or refusal to carry out the provisions of this Act or abuse of the powers vested in him. In a case where it is proposed to remove the Vice-Chancellor, the Government shall order an inquiry by such a person who is or has been,—

(i) a Judge of the High Court; or

(ii) an officer of the Government, not below the rank of Chief Secretary to Government,

in which the Vice - Chancellor shall be given an opportunity to make a representation. On consideration of the inquiry report, the Vice - Chancellor shall be furnished a copy of the inquiry report and called upon to submit his further representation, if any thereon, before making an order of removal.”.

PART-VIII.

AMENDMENTS TO THE MANONMANIAM SUNDARANAR UNIVERSITY ACT, 1990.

Tamil Nadu Act 31 of 1990.

Amendment of section 11.

14. In section 11 of the Manonmaniam Sundaranar University Act, 1990 (hereafter in this Part referred to as Tamil Nadu Act 31 of 1990),—

(1) in sub-section (1),—

(i) for the expression “Chancellor”, the expression “Government” shall be substituted;

(ii) in the proviso, for the expressions “Chancellor” and “he”, the expressions “Government” and “they” shall, respectively, be substituted;

(2) in sub-section (2-D), for the expression “Chancellor”, occurring in three places, the expression “Government” shall be substituted;

(3) in the second proviso to sub-section (3), in clauses (a) and (b), for the expression “Chancellor”, the expression “Government” shall be substituted.

Insertion of new section 11-A.

15. After section 11 of the 1990 Act, the following section shall be inserted, namely:—

“**11-A. Removal of Vice-Chancellor.—** The Vice-Chancellor shall not be removed from his office except by an order of the Government passed on the ground of wilful omission or refusal to carry out the provisions of this Act or abuse of the powers vested in him. In a case where it is proposed to remove the Vice-Chancellor, the Government shall order an inquiry by such a person who is or has been,—

(i) a Judge of the High Court; or

(ii) an officer of the Government, not below the rank of Chief Secretary to Government,

in which the Vice-Chancellor shall be given an opportunity to make a representation. On consideration of the inquiry report, the Vice - Chancellor shall be furnished a copy of the inquiry report and called upon to submit his further representation, if any thereon, before making an order of removal.”.

PART-IX.

AMENDMENTS TO THE PERIYAR UNIVERSITY ACT, 1997.

Tamil Nadu Act 45 of 1997.

Amendment of section 12.

16. In section 12 of the Periyar University Act, 1997 (hereafter in this Part referred to as Tamil Nadu Act 45 of 1997),—

(1) in sub-section (1),—

(i) for the expression “Chancellor”, the expression “Government” shall be substituted;

(ii) in the proviso, for the expressions “Chancellor” and “he”, the expressions “Government” and “they” shall, respectively, be substituted;

(2) in sub-section (2-D), for the expression “Chancellor”, occurring in three places, the expression “Government” shall be substituted;

(3) in the second proviso to sub-section (3), in clauses (a) and (b), for the expression “Chancellor”, the expression “Government” shall be substituted.

Insertion of new section 12-A.

17. After section 12 of the 1997 Act, the following section shall be inserted, namely:—

"**12-A. Removal of Vice-Chancellor.—** The Vice-Chancellor shall not be removed from his office except by an order of the Government passed on the ground of wilful omission or refusal to carry out the provisions of this Act or abuse of the powers vested in him. In a case where it is proposed to remove the Vice-Chancellor, the Government shall order an inquiry by such a person who is or has been,**—**

(i) a Judge of the High Court; or

(ii) an officer of the Government, not below the rank of Chief Secretary to Government,

in which the Vice-Chancellor shall be given an opportunity to make a representation. On consideration of the inquiry report, the Vice – Chancellor shall be furnished a copy of the inquiry report and called upon to submit his further representation, if any thereon, before making an order of removal.".

PART-X.

AMENDMENTS TO THE TAMIL NADU OPEN UNIVERSITY ACT, 2002.

Amendment of section 10.

18. In section 10 of the Tamil Nadu Open University Act, 2002 (hereafter in this Part referred to as Tamil Nadu Act 27 of 2002),— Tamil Nadu Act 27 of 2002.

(1) in sub-section (1),—

(i) for the expression "Chancellor", the expression "Government" shall be substituted;

(ii) in the proviso, for the expressions "Chancellor" and "he", the expressions "Government" and "they" shall, respectively, be substituted;

(2) in sub-section (2-D), for the expression "Chancellor", occurring in three places, the expression "Government" shall be substituted;

(3) in the first proviso to sub-section (3), for the expression "Chancellor", the expression "Government" shall be substituted.

Insertion of new section 10-A.

19. After section 10 of Tamil Nadu Act 27 of 2002, the following section shall be inserted, namely:—

"**10-A. Removal of Vice-Chancellor.—** The Vice-Chancellor shall not be removed from his office except by an order of the Government passed on the ground of wilful omission or refusal to carry out the provisions of this Act or abuse of the powers vested in him. In a case where it is proposed to remove the Vice-Chancellor, the Government shall order an inquiry by such a person who is or has been,**—**

(i) a Judge of the High Court; or

(ii) an officer of the Government, not below the rank of Chief Secretary to Government,

in which the Vice-Chancellor shall be given an opportunity to make a representation. On consideration of the inquiry report, the Vice-Chancellor shall be furnished a copy of the inquiry report and called upon to submit his further representation, if any thereon, before making an order of removal.".

PART – XI.

AMENDMENTS TO THE THIRUVALLUVAR UNIVERSITY ACT, 2002.

Amendment of section 12.

20. In section 12 of the Thiruvalluvar University Act, 2002 (hereafter in this Part referred to as Tamil Nadu Act 32 of 2002),— Tamil Nadu Act 32 of 2002.

(1) in sub-section (1),—

(i) for the expression "Chancellor", the expression "Government" shall be substituted;

(ii) in the proviso, for the expressions "Chancellor" and "he", the expressions "Government" and "they" shall, respectively, be substituted;

(2) in sub-section (2-D), for the expression "Chancellor", occurring in three places, the expression "Government" shall be substituted;

(3) in the first proviso to sub-section (3), for the expression "Chancellor", the expression "Government" shall be substituted.

Insertion of new section 12-A.

21. After section 12 of Tamil Nadu Act 32 of 2002, the following section shall be inserted, namely:—

"**12-A.Removal of Vice-Chancellor.—**The Vice-Chancellor shall not be removed from his office except by an order of the Government passed on the ground of wilful omission or refusal to carry out the provisions of this Act or abuse of the powers vested in him. In a case where it is proposed to remove the Vice-Chancellor, the Government shall order an inquiry by such a person who is or has been,—

(i) a Judge of the High Court; or

(ii) an officer of the Government, not below the rank of Chief Secretary to Government,

in which the Vice-Chancellor shall be given an opportunity to make a representation. On consideration of the inquiry report, the Vice-Chancellor shall be furnished a copy of the inquiry report and called upon to submit his further representation, if any thereon, before making an order of removal.".

PART–XII.

AMENDMENTS TO THE TAMIL NADU TEACHERS EDUCATION UNIVERSITY ACT, 2008.

Tamil Nadu Act 33 of 2008.

Amendment of section 10.

22. In section 10 of the Tamil Nadu Teachers Education University Act, 2008 (hereafter in this Part referred to as Tamil Nadu Act 33 of 2008),—

(1) in sub-section (1),—

(i) for the expression "Chancellor", the expression "Government" shall be substituted;

(ii) in the proviso, for the expressions "Chancellor" and "he", the expressions "Government" and "they" shall, respectively, be substituted;

(2) in sub-section (2-D), for the expression "Chancellor", occurring in three places, the expression "Government" shall be substituted;

(3) in the first proviso to sub-section (4), for the expression "Chancellor", the expression "Government" shall be substituted.

Insertion of new section 10-A.

23. After section 10 of the 2008 Act, the following section shall be inserted, namely:—

"**10-A. Removal of Vice-Chancellor.—** The Vice-Chancellor shall not be removed from his office except by an order of the Government passed on the ground of wilful omission or refusal to carry out the provisions of this Act or abuse of the powers vested in him. In a case where it is proposed to remove the Vice-Chancellor, the Government shall order an inquiry by such a person who is or has been,—

(i) a Judge of the High Court; or

(ii) an officer of the Government, not below the rank of Chief Secretary to Government,

in which the Vice-Chancellor shall be given an opportunity to make a representation. On consideration of the inquiry report, the Vice-Chancellor shall be furnished a copy of the inquiry report and called upon to submit his further representation, if any thereon, before making an order of removal.".

PART-XIII.

AMENDMENTS TO THE ANNAMALAI UNIVERSITY ACT, 2013.

Amendment of section 9.

24. In section 9 of the Annamalai University Act, 2013 (hereafter in this Part referred to as Tamil Nadu Act 20 of 2013),— Tamil Nadu Act 20 of 2013.

(1) in sub-section (1),—

(i) for the expression "Chancellor", the expression "Government" shall be substituted;

(ii) in the proviso, for the expressions "Chancellor" and "he", the expressions "Government" and "they" shall, respectively, be substituted;

(2) in sub-section (2-D), for the expression "Chancellor", occurring in three places, the expression "Government" shall be substituted;

(3) in the first proviso to sub-section (3), for the expression "Chancellor", the expression "Government" shall be substituted;

(4) sub-sections (6) and (7) shall be omitted.

Insertion of new section 9-A.

25. After section 9 of Tamil Nadu Act 20 of 2013, the following section shall be inserted, namely:—

"**9-A. Removal of Vice-Chancellor.—** The Vice-Chancellor shall not be removed from his office except by an order of the Government passed on the ground of wilful omission or refusal to carry out the provisions of this Act or abuse of the powers vested in him. In a case where it is proposed to remove the Vice-Chancellor, the Government shall order an inquiry by such a person who is or has been—

(i) a Judge of the High Court; or

(ii) an officer of the Government, not below the rank of Chief Secretary to Government,

in which the Vice-Chancellor shall be given an opportunity to make a representation. On consideration of the inquiry report, the Vice-Chancellor shall be furnished a copy of the inquiry report and called upon to submit his further representation, if any thereon, before making an order of removal.".

(By order of the Governor)

S. GEORGE ALEXANDER,
Secretary to Government,
Law Department.